

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2012

Subject: Petition for relaxation of provisions in regard to Additional Capitalization from the date of commercial operation up to the cut-off date for determination of tariff of Bhilai Expansion Power Plant (2x250 MW) and also for exercise of inherent powers to do substantial justice.

Date of Hearing: 8.1.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V. S Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC SAIL Power Company Private Ltd

Respondents: Electricity Department UT of Dadra & Nagar Haveli and 3 others

Parties present: Shri M. G. Ramachandran, Advocate, NTPC-SAIL
Ms Swapna Seshadri, NTPC-SAIL
Shri G. Basu, NTPC- SAIL
Shri S. D Jha, NTPC-SAIL
Shri Sakish Kumar, Advocate, Electricity Department UT of Dadra & Nagar Haveli

RECORD OF PROCEEDINGS

During the hearing, the learned counsel for the petitioner submitted that it needs 2 weeks time to file its rejoinder to the reply filed by respondent no. 3 (CSPDCL). The learned counsel for respondent no. 1, prayed for grant of two weeks time to file its reply.

2. The Commission accepted the prayer and directed respondent no. 1 to file its reply on or before 22.1.2013, with advance copy to the petitioner. The petitioner may file its rejoinders to the replies filed by respondent no. 1 and 3, on or before 5.2.2013.

3. Matter to be listed for hearing on 12.2.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)